## Shortage of bullet proof helmets/patkas in CRPF

- 56. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there is a significant shortage of bullet proof helmets/patkas in Central Reserve Police Force (CRPF);
- (b) if so, the details thereof *viz*. authorized sanction of bullet proof helmets/patkas *vis-a-vis* availability along with the reasons for shortage; and
- (c) the fresh steps taken by Government to make available required number of lighter bullet proof jackets and bullet proof helmets/patkas to CRPF in order to facilitate easy movement of troops during operations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. Against an authorization of 1,22,485 Nos. BP helmet, CRPF is holding 1,853 Nos. BP patka/helmet. The reason for the deficiency is non availability of BP helmet with desired protection level against 7.62 mm bullet in the market.

(c) MHA has authorised CRPF for procurement of 27,412 Nos. of Bullet Proof Jackets. CRPF has been advised to undertake a techno-medical assessment in consultation with all CAPFs, ADG (Medical), AIIMS, BPR&D and DRDO for procurement of optimum quality of BP patka.

## Policy for storage and disposal of seized drugs

- 57. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there is any clear cut policy for storage and disposal of seized drugs like Hashish and Ganja;
  - (b) if so, the details thereof and if not, the reasons therefor, and
- (c) the steps taken by Government to check re-routing of seized drugs in the market due to loopholes in the system?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes. Details of policy on storage and disposal of seized drugs including proper classification, weighing, sampling, inventorizing, packaging, storage and supervision of the seized drugs during seizure and post seizure of the drugs are laid down in "Standing Order No. 2/88" of Narcotics Control Bureau and GSR Notification 38/E dated 16.01.2015.

Besides detailed guidelines and procedure relating to disposal of seized drugs under the supervision/monitoring of Drug Disposal Committee are also given in the above order and notification.

- (c) The following steps are taken to check re-routing of seized drugs in the market:
  - In order to check re-routing of seized drugs in market, proper receipt, custody, storage and disposal of seized/confiscated Narcotic drugs and Psychotropic substances is ensured.
  - (ii) Government has laid down procedure with proper checks and balances for disposal of all Narcotic drugs, Psychotropic substances, controlled substances and conveyances in order to prevent re-routing of seized drugs in the market.
  - (iii) NCB encourages all its Zonal Units and other Drug Law Enforcement agencies to carry out Pre-trial disposal of all Narcotic drugs, Psychotropic substances, controlled substances and conveyances as per the provisions laid down in this regard in G.S.R notification 38 (E) dated 16.1.15.
  - (iv) Any diversion or re-routing of seized drugs in the market is a criminal offence under NDPS act and if any such incidence comes to light proper action is initiated by concerned agencies.

## Induction of DANICS officers in IAS

- 58. DR. CHANDAN MITRA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the DANICS officers with eight years of regular service are eligible to be inducted into IAS;
- (b) if so, the reasons for which a large number of DANICS officers are stagnating even after rendering about 25-26 years of service;
  - (c) if so, the reasons for abnormal delay in the matter;
  - (d) the corrective steps taken by Government in this regard; and
- (e) whether Government had decided to introduce the pre-revised pay scale of ₹ 18400-22400 for such officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) In terms of the Indian Administrative Service (Appointment by Promotion) Regulations, 1955, DANICS officers become eligible for consideration to induction in IAS on completion of